

(c) It has been reported by the Government of Bihar that assurances for reasonable price of land, provision of house for house and some land to landless or those left with less than one acre of land and reasonable opportunities for job and contract to persons displaced by Subarnarekha project by State Government have been given. The State Government have also added that similar assurances have been given by them to those affected by Koel Kero Project. The State Government have also reported that it will be possible for them to rehabilitate all the displaced persons.

12.01 hrs.

MOTION FOR ADJOURNMENT

INCORRECT INFORMATION FURNISHED TO LOK SABHA ON 22-3-1979 ABOUT SHRI JAYAPRAKASH NARAYAN

MR SPEAKER: I have to inform the House that I have received three notices of Adjournment Motion tabled by Sarvashri K Lakkappa, Sougata Roy and V Kishore Chandra S. Dco. The first notice reads as follows:

"The incorrect information furnished to the Lok Sabha on March 22, 1979 about the death of Shri Jayaprakash Narayan and the condolence motion moved by the Prime Minister and the subsequent news put out by All India Radio about the progress being made by Jayaprakash Narayan".

I have given my consent to the moving of the Adjournment Motion under Rule 56. Shri K. Lakkappa may now ask for leave of the House to move the motion.

SHRI GAURI SHANKAR RAI (Ghaziur): I rise on a point of order relating to the moving of the adjournment motion. Under Rule 57, notice of an adjournment motion shall be given before the commencement of the sitting on the day on which the

motion is proposed to be made. This motion has been given to you many days before. Under rule 57, one of the pre-requisites of an adjournment motion is that it must be given the day it is proposed to be taken up in the House. Once again I have to remind you that never in the parliamentary history of the world it has happened that notice is given on one day and it is taken up for discussion on some other day, because it means there is no sense of urgency. In case it was taken up the other day, and again today, it means, there is no sense of urgency. I would like to have your ruling, as it is not in accordance with the rules nor according to the world-wide conventions of Parliament. So, it should not be taken up today.

MR SPEAKER: I do not uphold the point of order, because these questions have been decided earlier. I over-rule the point of order:

SHRI GAURI SHANKAR RAI: On what grounds?

MR. SPEAKER: The motion has been made and on that day itself. I had already said, I am giving consent, but I am fixing a different day

SHRI GAURI SHANKAR RAI: You are the Presiding Officer. It cannot be postponed for any time.

MR. SPEAKER: It has been done a number of times earlier.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I rise on a point of order under rules 56, 60 and 61. Rule 56 says:

'Subject to the provisions of these rules, a motion for an adjournment of the business of the House for the purpose of discussing definite matter of urgent public importance may be made with the consent of the Speaker.'

You adjourn the routine business of the House today. You should have

done it two days earlier. How could you postpone it?

MR. SPEAKER: A number of times earlier, Speakers have postponed it.

SHRI GAURI SHANKAR RAI: A wrong convention is being laid down.

MR. SPEAKER: Mr. Lakkappa, you may ask for leave of the House to move the motion.

SHRI K. LAKKAPPA (Tumkur): I beg leave of the House to move the Adjournment Motion.

MR. SPEAKER: Anybody opposing the motion for leave?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I oppose it.

MR. SPEAKER: As the leave is opposed, may I request those Members who are in favour of leave being granted to rise in their places?

I am told that there are more than 50 members in support of the motion. So, leave is granted. The adjournment motion will be taken up at 4 p.m. Two and a half hours have been allotted for its discussion.

SHRI JYOTIRMOY BOSU: Sir, I have given notice of a privilege motion against the observations made by Mr. Justice...

MR. SPEAKER: You have just given it. I have to examine the matter.

SHRI JYOTIRMOY BOSU: Sir, it is a very serious matter.

MR. SPEAKER: You have given notice only today morning.

12.06 hrs.

RE LAYING OF CERTAIN NOTIFICATIONS

MR. SPEAKER: On 23rd March, 1979, when the Minister of State for Finance, Shri Zulfikarullah, sought

to lay on the Table certain Notifications issued under the Central Excise Rules, 1944 and Customs Act, 1962 Shri Jyotirmoy Bosu said that these Notifications should have been circulated to the Members in advance and only then these Notifications could be laid on the Table of the House. I had then observed that I would look into the matter; in the meantime, the laying of the Notification was postponed.

I have gone into the matter and I find that on 16th March 1979, while replying to the General Discussion on the Budget (General) for 1979-80, the Deputy Prime Minister and Minister of Finance announced withdrawal of certain levies mentioned in his budget speech of 28th February 1979. All the Notifications mentioned at item 5(1), which were sought to be laid on the Table, have been issued to give effect to the changes in the 1979 budget proposals, as announced by the Deputy Prime Minister and Finance Minister in the Lok Sabha on the 16th March, 1979.

It would have been obviously better if these Notifications had been laid on the Table at the earliest. I would like to reiterate in this context that the recommendations made by the Committee on Subordinate Legislation in their Twelfth Report (1974) should be strictly followed.

श्री सरल दास (बनारस) : अध्यक्ष महोदय . . .

MR. SPEAKER: You have not given notice.

SHRI JYOTIRMOY BOSU: Sir, I have given notice. I have serious objection....

श्री सरल दास : अध्यक्ष महोदय, मैंने आपकी नोटिस दिया था . . .

MR. SPEAKER: I will consider it.

SHRI JYOTIRMOY BOSU: Sir, I have serious objection to item No. 3.

MR. SPEAKER: Let us come to item No. 5.